

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) NO.124 OF 2020

In the matter of:

Meenachil Hotels & Resources Pvt Ltd Appellant

Vs

Abraham Reji & Ors Respondent

Mr Vinay Mathew Joseph, Advocate for appellant.

Mr. Ms Hema Srinivasan and Ms Umayaparvathi N, Advocates for R1 and 2.

Mr. Anil D Nair, Advocate for R9.

ORDER

19.10.2020- Although Notices were served to the Respondent No.3,4,5, 6 and 8, no one represents them before this Appellate Tribunal today. However, for Respondent No.9, Mr. Anil D Nair, Learned Counsel appears and informs this Tribunal that he is not served with the Appeal Paper Book (relevant papers/annexure of the Appeal) so as to enable him to file the 'Reply/Response' on behalf of the Respondent No.9. Hence, the Learned Counsel for the Appellant is required to serve the Learned Counsel for the Respondent No.9 the copy of the Appeal Paper Book and all other relevant papers with the Appeal, if any, within three days from today. Soon after the receipt of the Appeal Paper Book, the Learned Counsel for the 9th Respondent is required to file 'Reply/Response' by 12th November, 2020 and the copy of the 'Reply/Response' is to be served on the Learned Counsel for the Appellant and for other sides well in advance, three days before the next date of hearing. In respect of other Respondent No.10, 11, 12,13,14 and 15, the notices were delivered to them but there is no representation on their side today.

The office of Registry is directed to list the matter on **19th November, 2020**

(Justice Venugopal M)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

Bm/kam